# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 80 ANSWERED ON 01/12/2025

# STATUS AND DEVELOPMENT OF LABOUR CHOWKS

### 80. MS. SWATI MALIWAL

## Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Government has conducted any survey or mapping exercise to identify informal labour chowks in major urban centres, particularly in Delhi, and if so, the average daily footfall at these locations;
- (b) details of infrastructure provided at such chowks, including drinking water, sanitation, shelter and heathcare, along with funds allocated, released, and utilised for the same; and
- (c) whether Government has issued advisories or guidelines to States/UTs regarding regulation of labour chowks, including worker registration and grievance redressal, and if so, the details thereof including status of adoption/implementation?

### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (c): As per information received from Ministry of Labour and Employment, it has not conducted survey for identification of labour chowks.

However, the State Governments are mandated to constitute State Building and Other Construction Worker's (BOCW) Welfare Board for its functioning to provide the benefits to the building workers. They have also been empowered for levy of BOCW cess at the rate of 1% of total cost of construction by the employer to meet the expenditure on functioning of the Board.

The Ministry of Labour and Employment has issued directions from time to time to the States/UTs on utilization of BOCW Cess Fund for the welfare measure of building workers. In this regard, Model Welfare Scheme, 2018 and Addendum, 2023 thereon issued from the Ministry of Labour and Employment has detailed provisions for utilization of BOCW Cess Fund. The Addendum includes advise to BOCW Welfare Boards to ensure availability of various amenities at Labour Chowks / Nakas.

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